## Before the District Collector, Solan, Himachal Pradesh NOTICE FOR SERVICE THROUGH PUBLICATION

(Under Section 118 of the H.P. Tenancy & Land Reforms Act, 1972)

Case No. 7/13 of 2005

State of Himachal Pradesh

.. Complainant.

## Versus

- 1. Sh. Deepak s/o Sh. Rajinder Singh, r/o Salogra, Tehsil and District Solan, H.P.
- 2. Sh. Kapil Bhrany
- 3. Sh. Om Prakash Bhrany
- 4. Smt. Saroj Verma
- 5. Smt. Salochna Chopra
- 6. Smt. Sumitra
- 7. Smt. Suchitra

 $All\ sons\ and\ daughters/LRs\ of\ Late\ Sh.\ Bindra\ Bhrany,\ r/o\ 58,\ Majithia\ Road,\ Amritsar.$ 

.. Respondent.

Proceedings under Section 118 of the H.P. Tenancy and Land Reforms Act, 1972 against the respondents.

Whereas, service of notice could not be effected upon above Respondents, in the ordinary manner, notice is hereby given to the said respondent to appear before the District Collector, Solan, either in person (through an authorized Director/Partner) or through pleader, on 27th December, 2025 at 2.30 P.M. in this Court at Solan in view of the order passed by the Ld. Divisional Commissioner, Division Shimla, Shimla-2 with the direction to decide the matter as fresh after affording proper opportunity of being heard to the parties. If the said respondents fail to appear on the above date, the matter shall be decided *ex-parte* in accordance with law.

Issue under the hand and seal of the District Collector, Solan, on this 4th December, 2025.

Seal.

Sd/
District Collector,

Solan, District Solan (H.P.).

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## Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No. Date of Institution Date of Decision 53/2025 15-12-2025 14-01-2026

Smt. Meena Devi w/o Sh. Khajana Ram, r/o Village & P.O. Materni, Tehsil Arki, District Solan, Himachal Pradesh . . . Applicant.

Versus

General Public . . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

## Proclamation.

Smt. Meena Devi w/o Sh. Khajana Ram, r/o Village & P.O. Materni, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 01-07-1975 at Village Materni, but her birth has not been entered in the records of Gram Panchayat Materni, Tehsil Arki, District Solan, H.P. as per the Non Availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, GP Materni, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth in respect Smt. Meena Devi, may submit their objections in writing to this office on or before 14-01-2026 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 15th day of December, 2025.

Seal.

Sub-Divisional Magistrate,
Arki, District Solan (H.P.).

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